

BEFORE THE NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH

CP No.: 796/252/NCLT/MB/MAH/2017

Under section 252 of the Companies Act, 2013  
In the matter of

M/s. Talent Fortune HR Services Private Limited,  
A-601, Archies Co-Operative Housing Society,  
Oak Baug, Kalyan (West), Thane - 421301.  
...Petitioner /Applicant Company

V/s

Registrar of Companies, Mumbai  
.....Respondent

Order delivered on: 08.02.2018

**Coram :**

Hon'ble M. K. Shrawat, Member (J)  
Hon'ble Bhaskara Pantula Mohan, Member (J)

**For the Petitioner :**

Sadhana Yadav, Practising Company Secretary, Authorised Representative for the Petitioner/  
Applicant Company.

**For the Respondent :**

Mr. Neelambuj, CP – RoC, Mumbai

*Per : Bhaskara Pantula Mohan, Member (J)*

ORDER

1. This present petition/application has been filed under Section 252 of the Companies Act, 2013 (hereinafter as Act) by "M/s. Talent Fortune HR Services Private Limited" (hereinafter as Petitioner Company) praying for restoring its name in the Register maintained by the Registrar of Companies, Mumbai (hereinafter as ROC).
2. The Petitioner Company was incorporated with the ROC, Mumbai on 16<sup>th</sup> December, 2010; having CIN : U74999MH2010PTC211054.
3. The main object Petitioner Company is to carry on the business of advisors, consultants and counsellors in matters relating to the planning, recruitment, selection, management, administration and training of personnel and labour and/or render assistance, facilities or conveniences in matters connected therewith and acts as personnel and labour consultants, recruiting agents and career counsellors, provide services of pre-employment screening of candidate at all level for all the industries and also post-employment screening for the purpose of, but not limited to, giving bonus, increment, promotions, need for training and to provide corporate Business Intelligence.
4. The name of the Petitioner Company was struck off from the Register on account of the reasons that, the Company is not carrying on any business and that there was no business operation for a period of last two financial years and have not made any application within

*M. K. Shrawat:*

such period for obtaining the status of Dormant Company under S. 455 of the Act. The ROC has published a public notice for Striking off and Dissolution of Company i.e. STK - 7 dated 28<sup>th</sup> July, 2017.

Submissions from the Petitioners:

5. The Learned Representative for the Petitioner Company submits that, the Petitioner Company is a running Company and has assets as well as corresponding liabilities including the statutory dues. Further, the Company has not made any application for obtaining the status of Dormant Company under S. 455 of the Act. Further that, the Petitioner Company had never in the past, on its own, moved any application for Strike off under S. 248 (2) of the Companies Act, 2013.
6. It is further submitted that, the accounts of the petitioner company were prepared and audited and Annual Returns were prepared in time, however the same could not be filed with RoC due to financial difficulties faced by the company on account of losses incurred during the financial years 2011-12, 2012-13, 2013-14, 2014-15 and 2015-16. It is further submitted that, after overcoming from such difficulties, the company took step to file the same with the RoC in June, 2017, but the RoC refused to accept it on the ground that the name of the company has been struck off from the register.
7. The Learned Representative for the Petitioner Company further submitted that, the Petitioner Company now has all the remaining documents ready and prepared and is willing to file the same before the ROC, if so permitted. Further the Petitioner Company is willing to file any other necessary document which are required by the ROC.

Submissions from the Respondent/RoC:

8. The ROC has forwarded its report stating therein that, the ROC has issued the notice in Form STK — 1 to the Petitioner Company on the ground that, the Company is not carrying on any business and that there was no business operation for a period of last two financial years and have not made any application within such period for obtaining the status of Dormant Company under S. 455 of the Act. But there is no reply to the said notice from the side of the Petitioner Company. Hence, consequentially the ROC has issued public notice i.e. STK — 7 dated 28.07.2017 intimating that the name of Company is been struck-off from the Register of ROC.
9. It is also submitted that, the Petitioner Company has not filed the Annual Returns and Balance Sheets with the ROC for the F. Y. 2014-2015 and 2015-2016. And as the Annual Returns were not filed for the said period, the ROC came to conclusion that, the Petitioner Company has ceased to its business. And consequentially the name has been struck-off from the Register of ROC.
10. However, it is further submitted in the said report that the ROC has no objection to restore the name of the Petitioner Company, if the Petitioner Company is willing to comply with the provisions of the Act, subject to imposition of Cost.

Findings:

11. That, the facts and circumstances of the case have enlightened that the relevant documents which are to be filed, are ready with the Company and the Company is willing to file the same, if so permitted. Further that, the accounts of the Petitioner Company were audited and the audited accounts have been approved within prescribed time. Further that, it is not a case that the Company is not actively engage in the business or not stopped business

*M. K. Chavan:*

activities; as apprehended by the Learned ROC. The ground for strike-off i.e. "no business operations for a period of last two financial years" is not correct.

12. Further that, the Petitioner Company has Reserves and surplus of Rs. 8,71,958/- and Total revenue of Rs. 11,40,000/- as reflected in its Audited Balance Sheet as on 31<sup>st</sup> March, 2017.
13. That, the Company has not deposited heavy cash in its Bank Account during the period of Demonetisation i.e. from 8<sup>th</sup> November, 2016 to 31<sup>st</sup> December, 2016, instead of regular trade deposits, as noticed from the annexed Affidavit along with this Petition/Application.
14. Hence, upon considering the facts and circumstances of this present petition/application, this Bench is of the view that, it would be just and proper to order restoration of the name of the Petitioner Company in the Register of Companies maintained by the ROC.
15. Accordingly, this Petition/Application is allowed. The restoration of the Petitioner Company's name to the Register of Companies maintained by the ROC Mumbai, is hereby ordered, with a direction that the Company shall comply with the Provisions of the Act. And further it will be subject to payment of costs of Rs. 10,000/- (Rs. Ten Thousands only) to be paid by way of Demand Draft in favour of "Pay and Accounts Officer, Ministry of Corporate Affairs, Mumbai", within 7 days from the receipt of the duly certified copy of this Order, to this office. Consequentially thereupon the Bank Account/s if freezed shall get defreezed and to be operated by the Petitioner Company.
16. This Petition bearing No. 796/252/NCLT/MB/MAH/2017 is, therefore, disposed of on the terms directed above. The Learned ROC shall give effect of this Order only after perusal of the Compliance report of cost imposed. The Company is directed to file all the required documents and shall fulfil other relevant statutory compliances within 30 days from Restoration of its name in the Register of Companies maintained by ROC.

Sd/-

**Bhaskara Pantula Mohan**  
Memebr (J)

Sd/-

**M. K. Shrawat**  
Member (J)

8<sup>th</sup> February, 2018